

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI**

O.A. No. 1573/93

199

**DATE OF DECISION** 9-9-93

Sh. Sube Singh

Petitioner

Sh. V.P. Sharma

Advocate for the Petitioner(s)

Versus

U.O.I. &amp; Ors

Respondent

None

Advocate for the Respondent(s)

**CORAM**

The Hon'ble Mr. I.K. Rasgotra, Member(A)

The Hon'ble Mr. B.S. Hegde, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

**JUDGEMENT (ORAL)**

(delivered by Sh. I.K. Rasgotra, Member(A))

After we heard Sh. V.P. Sharma, learned counsel for the petitioner for some time, the learned counsel submitted he would like to withdraw the petition. Accordingly, the OA is dismissed as withdrawn. However, the petitioner will be at liberty to approach this Tribunal, if so advised, in accordance with law.

*B.S. Hegde*  
(B.S. HEGDE)  
MEMBER(J)

*I.K. Rasgotra*  
(I.K. RASGOTRA)  
MEMBER(A)

sk